

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 204  
IB-1089/ND/2018

**IN THE MATTER OF:**

**M/s. TUF Metallurgical (P) Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Albus India Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 03.02.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Siddhant Gupta  
Mr. Sanjeev Singh  
Kumar, Advocates**

**For the Respondent/ Corporate-debtor :Ms. Harshita  
Dhingra, Advocate**

**ORDER**

Heard the submissions made by the counsel for the resolution-applicant as well as counsel for the corporate-debtor. Let Registry put up the intervention application stated to have been filed today, on the next date of hearing. Post the matter to 27.02.2020.

**- Sd-**

**Member (T)**

**- Sd-**

**(P.S.N. Prasad)  
Member (J)**